

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulation, 2016

FOR THE ATTENTION OF THE CREDITORS OF M/S AARVANSS INFRASTRUCTURE PRIVATE LIMITED

| RELEVANT PARTICULARS | | |
|----------------------|---|---|
| 1 | Name of corporate debtor | M/S AARVANSS INFRASTRUCTURE PRIVATE LIMITED |
| 2 | Date of incorporation of corporate debtor | 18.01.2008 |
| 3 | Authority under which the corporate debtor is incorporated/registered | REGISTRAR OF COMPANIES NCT OF DELHI AND HARYANA |
| 4 | Corporate Identity No./Limited Liability Identification No. of corporate debtor | U45400DL2008PTC172896 |
| 5 | Address of the registered office and principal office (if any) of the corporate debtor | 83, BALDEV PARK, KRISHNA NAGAR, DELHI-110051 |
| 6 | Insolvency commencement date in respect of the corporate debtor | 17.09.2019 |
| 7 | Estimated date of closure of insolvency resolution process | 15.03.2020 (180 days from the insolvency commencement date) |
| 8 | Name and registration number of the insolvency professional acting as interim resolution professional | KAMAL AGARWAL IBBI/IPA-001/IP-P00868/2017-18/11466 |
| 9 | Address and e-mail of the insolvency professional, as registered with the Board | 487/27 SCHOOL ROAD, NEAR PEERAGARHI METRO STATION, NEW DELHI- 110087 e-mail:-advocate.kamal.aggl@gmail.com |
| 10 | Address and e-mail to be used for correspondence with the interim resolution professional | 487/27 SCHOOL ROAD, NEAR PEERAGARHI METRO STATION, NEW DELHI- 110087 e-mail:- cirp.aarvanssinfrastructure@gmail.com |
| 11 | Last date for submission of claims | 07.10.2019 |
| 12 | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Name of the class(es) -NONE- |
| 13 | Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) | 1. NA 2. NA 3. NA |
| 14 | (a) Relevant Forms and (b) Details of authorized representatives are available at | Web Link:- NA Physical Address - NA |

Notice is hereby given that the National Company Law Tribunal (NEW DELHI BENCH II) has ordered the commencement of a corporate insolvency resolution process of the **AARVANSS INFRASTRUCTURE PRIVATE LIMITED**.

The creditors of **M/s AARVANSS INFRASTRUCTURE PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **07.10.2019** to the interim resolution professional at the address mentioned against entry no 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means.

A Financial Creditor belonging to a class, as listed against the entry no 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry no 13 to act as the authorized representative of the class (Specify class) in Form CA

Submission of false or misleading proofs of claim shall attract penalties.

Date:- 25/09/2019

Place:- New Delhi



Kamal Agarwal
(KAMAL AGARWAL)

Interim Resolution Professional

IBBI/IPA-001/IP-P00868/2017-18/11466

(The order for appointment of Interim Resolution Professional has been passed by Hon'ble NCLT NEW DELHI Bench II on 17.09.2019 but the same is made available to the IRP on 23.09.2019. Accordingly last date for submission of claims is 14th day from 17.09.2019 i.e., 07.10.2019)

Relevant forms for submission of claims may be downloaded from www.ibbi.gov.in

Form C-Financial Creditors, Form B-Operational Creditors, Form D-Workman/ Employee, Form F- other creditors.